

07.07.2014

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Sixteenth Series, Vol. II No. 1

Monday, July 7, 2014  
Ashadha 16, 1936 (Saka)

## **LOK SABHA DEBATES**

**(English Version)**

**Second Session**

**(Sixteenth Lok Sabha)**



(Vol. II Contains Nos. 1 to 10 )

**LOK SABHA SECRETARIAT**

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Rathore, Shri Hariom Singh (Rajsamand)  
Rathwa, Shri Ramsinh (Chhota Udaipur)  
Raut, Shri Vinayak Bhaurao (Ratnagiri-Sindhudurg)  
Raval, Shri Paresh (Ahmedabad-East)  
Rawat, Shrimati Priyanka Singh (Barabanki)  
Ray, Shri Bishnu Pada (Andaman and Nicobar Islands)  
Ray, Shri Ravindra Kumar (Kodarma)  
Reddy, Shri A.P. Jithender (Mahabubnagar)

Reddy, Shri Ch. Malla (Malkajgiri)  
Reddy, Shri Gutha Sukender (Nalgonda)  
Reddy, Shri J.C. Divakar (Anantapur)  
Reddy, Shri Konda Vishweshwar (Chevella)  
Reddy, Shri Mekapati Raja Mohan (Nellore)  
Reddy, Shri P. Srinivasa (Khammam)  
Reddy, Shri P.V. Midhun (Rajampet)  
Reddy, Shri S. P.Y. (Nandyal)  
Reddy, Shri Y. S. Avinash (Kadapa)  
Reddy, Shri Y. V. Subba (Ongole)  
Renuka, Shrimati Butta (Kurnool)  
Rijiju, Shri Kiren (Arunachal West)  
Rio, Shri Neiphiu (Nagaland)  
Rori, Shri Charanjeet Singh (Sirsa)  
Roy, Prof. Saugata (Dum Dum)  
Roy, Shrimati Sandhya (Medinipur)  
Roy, Shrimati Satabdi (Birbhum)  
Ruala, Shri C.L. (Mizoram)  
Rudy, Shri Rajiv Pratap (Saran)  
Sahu, Shri Chandulal (Mahasamund)  
Sahu, Shri Lakhani Lal (Bilaspur)  
Sahu, Shri Tamradhwaj (Durg)  
Sai, Shri Vishnu Dev (Raigarh)  
Saini, Shri Rajkumar (Kurukshetra)  
Salim, Shri Mohammad (Raiganj)  
Samal, Dr. Kulmani (Jagatsinghpur)  
Sampla, Shri Vijay (Hoshiarpur)  
Sampath, Dr. A. (Attingal)

Sangma, Shri Purno Agitok (Tura)  
Sanghamita, Dr. Mamta (Bardhaman Durgapur)  
Sanjar, Shri Alok (Bhopal)  
Saren, Dr. Uma (Jhargram)  
Sarmah, Shri Ram Prasad (Tezpur)  
Sarnia, Shri Naba Kumar (Kokrajhar)  
Sarswati, Shri Sumedhanand (Sikar)  
Satav, Shri Rajeev (Hingoli)  
Sathyabama, Shrimati V. (Tiruppur)  
Satpathy, Shri Tathagata (Dhenkanal)  
Sawaikar, Adv. Narendra Keshav (South Goa)  
Sawant, Shri Arvind (Mumbai South)  
Scindia, Shri Jyotiraditya M. (Guna)  
Senguttuvan, Shri B. (Vellore)  
Senthilnathan, Shri P. R. (Sivaganga)  
Sethi, Shri Arjun Charan (Bhadrak)  
Shah, Shrimati Mala Rajyalakshmi (Tehri Garhwal)  
Shanavas, Shri M.I. (Wayanad)  
Shankarrao, Shri Mohite Patil Vijaysinh (Madha)  
Sharma, Dr. Mahesh (Gautam Buddha Nagar)  
Sharma, Shri Ram Kumar (Sitamarhi)  
Sharma, Shri Ram Swaroop (Mandi)  
Shekhawat, Shri Gajendra Singh (Jodhpur)  
Shetty, Shri Gopal (Mumbai North)  
Shetty, Shri Raju (Hatkanangle)  
Shewale, Shri Rahul Ramesh (Mumbai South Central)  
Shinde, Dr. Shrikant Eknath (Kalyan)  
Shirole, Shri Anil (Pune)

Shivajirao, Shri Adhalrao Patil (Shirur)  
Shyal, Dr. Bhartiben D. (Bhavnagar)  
Siddeshwara, Shri G. M. (Davangere)  
Sigriwal, Shri Janardan Singh (Maharajganj)  
Simha, Shri Pratap (Mysore)  
Singh, Capt. Amarinder (Amritsar)  
Singh, Dr. Bholu (Begusarai)  
Singh, Dr. Jitendra (Udhampur)  
Singh, Dr. Nepal (Rampur)  
Singh, Dr. Prabhas Kumar (Bargarh)  
Singh, Dr. Satya Pal (Baghpat)  
Singh, Dr. Yashwant (Nagina)  
Singh, Gen. (Retd) Vijay Kumar (Ghaziabad)  
Singh, Kunwar Bharatendra (Bijnor)  
Singh, Kunwar Haribansh (Pratapgarh)  
Singh, Prof. Sadhu (Faridkot)  
Singh, Shri Abhishek (Rajnandgaon)  
Singh, Shri Bharat (Ballia)  
Singh, Shri Bholu (Bulandshahr)  
Singh, Shri Brijbhushan Sharan (Kaiserganj)  
Singh, Shri Dushyant (Jhalawar-Baran)  
Singh, Shri Ganesh (Satna)  
Singh, Shri Giriraj (Nawada)  
Singh, Shri Hemendra Chandra (Kandhamal)  
Singh, Shri Hukum (Kairana)  
Singh, Shri Kirti Vardhan (Gonda)  
Singh, Shri Lallu (Faizabad)  
Singh, Shri Nagendra (Khajuraho)

Singh, Shri Pashupati Nath (Dhanbad)  
Singh, Shri R. K. (Arrah)  
Singh, Shri Radha Mohan (East Champaran)  
Singh, Shri Rajnath (Lucknow)  
Singh, Shri Rajveer (Etah)  
Singh, Shri Rakesh (Jabalpur)  
Singh, Shri Rama Kishore (Vaishali)  
Singh, Shri Rao Inderjit (Gurgaon)  
Singh, Shri Ravneet (Ludhiana)  
Singh, Shri Satyapal (Sambhal)  
Singh, Shri Sunil Kumar (Chatra)  
Singh, Shri Sushil Kumar (Aurangabad)  
Singh, Shri Uday Pratap (Hoshangabad)  
Singh, Shri Virendra (Bhadohi)  
Sinha, Shri Jayant (Hazaribagh)  
Sinha, Shri Manoj (Ghazipur)  
Sinha, Shri Shatrughan (Patna Sahib)  
Sinha, Shrimati Renuka (Cooch Behar)  
Sivaprasad, Shri Naramalli (Chittoor)  
Solanki, Dr. Kirit P. (Ahmedabad)  
Somaiya, Dr. Kirit (Mumbai North East)  
Sonkar, Shri Vinod Kumar (Kaushambi)  
Sonker, Shrimati Neelam (Lalganj)  
Sonowal, Shri Sarbananda (Lakhimpur)  
Soren, Shri Shibu (Dumka)  
Srihari, Shri Kadiyam (Warangal)  
Srinivas, Shri Kesineni (Vijayawada)  
Sriram, Shri Malyadri (Bapatla)

Sriramulu, Shri B. (Bellary)  
Sule, Shrimati Supriya (Baramati)  
Suman, Shri Balka (Peddapalli)  
Sundaram, Shri P. R. (Namakkal)  
Supriyo, Shri Babul (Asansol)  
Suresh, Shri D.K. (Bangalore Rural)  
Suresh, Shri Kodikunnil (Mavelikkara)  
Swain, Shri Ladu Kishore (Aska)  
Swaraj, Shrimati Sushma (Vidisha)  
Tadas, Shri Ramdas C. (Wardha)  
Tamta, Shri Ajay (Almora)  
Tanwar, Shri Kanwar Singh (Amroha)  
Tarai, Shrimati Rita (Jajpur)  
Tasa, Shri Kamakhya Prasad (Jorhat)  
Teacher, Shrimati P.K. Shreemathi (Kannur)  
Teli, Shri Rameshwar (Dibrugarh)  
Teni, Shri Ajay Misra (Kheri)  
Thakur, Shri Anurag Singh (Hamirpur)  
Thakur, Shri K. K. (Bongaon)  
Thakur, Shrimati Savitri (Dhar)  
Thambidurai, Dr. M. (Karur)  
Tharoor, Dr. Shashi (Thiruvananthapuram)  
Thomas, Prof. K.V. (Ernakulam)  
Tirkey, Shri Dasrath (Alipurduars)  
Tiwari, Shri Manoj (North East Delhi)  
Tomar, Shri Narendra Singh (Gwalior)  
Tripathi, Shri Sharad (Sant Kabir Nagar)  
Trivedi, Shri Dinesh (Barrackpur)



Tumane, Shri Krupal Balaji (Ramtek)  
Udasi, Shri Shivkumar (Haveri)  
Uddin, Shri Tasleem (Araria)  
Udhayakumar, Shri M. (Dindigul)  
Usendi, Shri Vikram (Kanker)  
Utawal, Shri Manohar (Devas)  
Vaghela, Shri L. K. (Patan)  
Vanaroja, Shrimati R. (Tiruvannamalai)  
Vardhan, Dr. Harsh (Chandni Chowk)  
Varma, Shrimati Dev (Bankura)  
Vasanthi, Shrimati M. (Tenkasi)  
Vasava, Shri Manshukhbhai Dhanjibhai (Bharuch)  
Vasava, Shri Parbhubhai Nagarbhai (Bardoli)  
Velagapalli, Shri Varaprasad Rao (Tirupati)  
Venkatesh Babu, Shri T. G. (Chennai North)  
Venugopal, Dr. P. (Tiruvallur)  
Venugopal, Shri K. C. (Alappuzha)  
Verma, Dr. Anshul (Hardoi)  
Verma, Shri Bhanu Pratap Singh (Jalaun)  
Verma, Shri Parvesh Sahib Singh (West Delhi)  
Verma, Shri Rajesh (Sitapur)  
Verma, Shrimati Rekha (Dhaurahra)  
Vichare, Shri Rajan (Thane)  
Vijaya Kumar, Shri S. R. (Chennai Central)  
Wanga, Shri Chintaman Navasha (Palghar)  
Yadav, Shri Akshay (Firozabad)  
Yadav, Shri Dharmendra (Badaun)  
Yadav, Shri Hukmdeo Narayan (Madhubani)

Yadav, Shri Jai Prakash Narayan (Banka)

Yadav, Shri Laxmi Narayan (Sagar)

Yadav, Shri Mulayam Singh (Azamgarh)

Yadav, Shri Om Prakash (Siwan)

Yadav, Shri Ram Kripal (Pataliputra)

Yadav, Shrimati Dimple (Kannauj)

Yediyurappa, Shri B.S. (Shimoga)

Yellaiah, Shri Nandi (Nagar Kurnool)

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**THE SPEAKER**

Shrimati Sumitra Mahajan

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Dr. M. Thambidurai

Shri Hukmdeo Narayan Yadav

Prof. K.V. Thomas

Shri Anandrao Adsul

Shri Prahlad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayan Rao

Shri Hukum Singh

**SECRETARY GENERAL**

Shri P. Sreedharan

**COUNCIL OF MINISTERS***[English]***CABINET MINISTERS**

Shri Narendra Modi	The Prime Minister and also in-charge of: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Department of Atomic Energy; (iii) Department of Space; and All important Policy issues and all other portfolios not allocated to any Minister
Shri Rajnath Singh	The Minister of Home Affairs
Shrimati Sushma Swaraj	The Minister of External Affairs and Minister of Overseas Indian Affairs
Shri Arun Jaitley	The Minister of Finance, Minister of Corporate Affairs and Minister of Defence
Shri M. Venkaiah Naidu	The Minister of Urban Development, Minister of Housing and Urban Poverty Alleviation and Minister of Parliamentary Affairs
Shri Nitin Gadkari	The Minister of Road Transport and Highways, Minister of Shipping, Minister of Rural Development, Minister of Panchayati Raj and Minister of Drinking Water and Sanitation
Shri D.V. Sadananda Gowda	The Minister of Railways

Sushri Uma Bharti	The Minister of Water Resources, River Development and Ganga Rejuvenation
Dr. Najma A. Heptulla	The Minister of Minority Affairs
Shri Ramvilas Paswan	The Minister of Consumer Affairs, Food and Public Distribution
Shri Kalraj Mishra	The Minister of Micro, Small and Medium Enterprises
Shrimati Maneka Sanjay Gandhi	The Minister of Women and Child Development
Shri Ananthkumar	The Minister of Chemicals and Fertilizers
Shri Ravi Shankar Prasad	The Minister of Communications and Information Technology and Minister of Law and Justice
Shri Ashok Gajapathi Raju	The Minister of Civil Aviation
Shri Anant Gangaram Geete	The Minister of Heavy Industries and Public Enterprises
Shrimati Harsimrat Kaur Badal	The Minister of Food Processing Industries
Shri Narendra Singh Tomar	The Minister of Mines, Minister of Steel and Minister of Labour and Employment
Shri Jual Oram	The Minister of Tribal Affairs

Shri Radha Mohan Singh

The Minister of Agriculture

Shri Thaawar Chand Gehlot

The Minister of Social Justice and  
Empowerment

Shrimati Smriti Zubin Irani

The Minister of Human Resource Development

Dr. Harsh Vardhan

The Minister of Health and Family Welfare

**MINISTERS OF STATE (INDEPENDENT CHARGE)**

Gen. (Retd.) Vijay Kumar Singh	The Minister of State of the Ministry of Development of North Eastern Region, Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Overseas Indian Affairs
Shri Rao Inderjit Singh	The Minister of State of the Ministry of Planning, Minister of State of the Ministry of Statistics and Programme Implementation, and Minister of State in the Ministry of Defence
Shri Santosh Kumar Gangwar	The Minister of State of the Ministry of Textiles, Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation
Shri Shripad Yesso Naik	The Minister of State of the Ministry of Culture and Minister of State of the Ministry of Tourism
Shri Dharmendra Pradhan	The Minister of State of the Ministry of Petroleum and Natural Gas
Shri Sarbananda Sonowal	The Minister of State of the Ministry of Skill Development, Entrepreneurship, Youth Affairs and Sports

Shri Prakash Javadekar

The Minister of State of the Ministry of Information and Broadcasting, Minister of State of the Ministry of Environment, Forest and Climate Change and Minister of State in the Ministry of Parliamentary Affairs

Shri Piyush Goyal

The Minister of State of the Ministry of Power, Minister of State of the Ministry of Coal and Minister of State of the Ministry of New and Renewable Energy

Dr. Jitendra Singh

The Minister of State of the Ministry of Science and Technology, Minister of State of the Ministry of Earth Sciences, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space

Shrimati Nirmala Sitharaman

The Minister of State of the Ministry of Commerce and Industry, Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs



**MINISTERS OF STATE**

Shri G.M. Siddeshwara	The Minister of State in the Ministry of Civil Aviation
Shri Manoj Sinha	The Minister of State in the Ministry of Railways
Shri Nihal Chand	The Minister of State in the Ministry of Chemicals and Fertilizers,
Shri Upendra Kushwaha	The Minister of State in the Ministry of Rural Development, Minister of State in the Ministry of Panchayati Raj and Minister of State in the Ministry of Drinking Water and Sanitation
Shri Pon Radhakrishnan	The Minister of State in the Ministry of Heavy Industries and Public Enterprises
Shri Kiren Rjiju	The Minister of State in the Ministry of Home Affairs
Shri Krishanpal Gurjar	The Minister of State in the Ministry of Road Transport and Highways and Minister of State in the Ministry of Shipping
Dr. Sanjeev Balyan	The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries

Shri Mansukhbhai Dhanjibhai  
Vasava

The Minister of State in the Ministry of Tribal  
Affairs

Shri Raosaheb Patil Danve

The Minister of State in the Ministry of  
Consumer Affairs, Food and Public  
Distribution

Shri Vishnu Dev Sai

The Minister of State in the Ministry of Mines,  
Minister of State in the Ministry of Steel and  
Minister of State in the Ministry of Labour and  
Employment

Shri Sudarshan Bhagat

The Minister of State in the Ministry of Social  
Justice and Empowerment

**LOK SABHA DEBATES**

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Vol. II First day of Second Session of Sixteenth Lok Sabha

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No.1

LOK SABHA

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Monday, July 07, 2014/Ashadha 16, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

**NATIONAL ANTHEM**

*[English]*

*The National Anthem was played.*

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**11.01 hrs.**

**MEMBERS SWORN**

HON. SPEAKER: Now the Secretary General to call the names of the hon. Members for taking oath or affirmation.

SECRETARY GENERAL: Shri Prakash Babanna Hukkeri.

1. Shri Prakash Babanna Hukkeri (Chikkodi) -Oath- Kannada
  2. Prof. Sanwar Lal Jat (Ajmer): Not present
-

**11.01 ½ hrs.**

**INTRODUCTION OF MINISTER**

*[Translation]*

**HON. PRIME MINISTER (SHRI NARENDRA MODI):** Hon. Speaker Madam, with your permission, through you, I would like to introduce to this August House to one of my colleagues of the Council of Ministers.: -

**MINISTER OF STATE (INDEPENDENT CHARGE)**

Shri Piyush Goyal	The Minister of State in the Ministry of Power, Minister of State in the Ministry of Coal and Minister of State in the Ministry of New and Renewable Energy
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His introduction could not happen on 06.06.2014.

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**11.03 hrs**

## OBITUARY REFERENCES

*[English]*

HON. SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri Harbhajan Lakha who was a Member of the Ninth and Eleventh Lok Sabha representing the Phillaur Parliamentary Constituency of Punjab.

**Shri Lakha** was a Member of the Committee on Labour and Welfare and the House Committee.

Shri Harbhajan Lakha passed away on 11<sup>th</sup> June, 2014 in Shahid Bhagat Singh Nagar, Punjab at the age of 72.

We deeply mourn the loss of Shri Harbhajan Lakha and convey our condolences to the bereaved family.

**Hon. Members**, four persons were reportedly killed and twenty-two others injured when the New Delhi – Dibrugarh Rajdhani Express derailed in Saran district of Bihar on 25 June, 2014.

**In another tragic accident** about fifteen persons were killed and several others injured when the trunk pipeline of Gas Authority of India Limited (GAIL) exploded following a gas leak near Nagaram in East Godavari district of Andhra Pradesh on 27 June, 2014.

**Hon. Members**, ten persons including five children and three women lost their lives and two others were injured when a dilapidated four-storied building collapsed in Delhi on 28 June, 2014.

**In yet another tragic accident,** over sixty persons lost their lives and several others were injured when an eleven-storeyed under construction building collapsed due to heavy rains in Chennai on 28 June 2014.

The House expresses its profound sorrow on these tragic accidents which have brought pain and suffering to the bereaved families and prays for succour for all the affected people.

The House may now stand in silence for a short-while as a mark of respect to the memory of the departed.

**11.04 hrs.**

*The Members then stood in silence for a short while.*

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**11.05 hrs**

**ORAL ANSWERS TO QUESTIONS**

*[English]*

... (*Interruptions*)

HON. SPEAKER: Q. No. 1, Shri Hansraj Ahir.

... (*Interruptions*)

**11.06 hrs**

*At this stage, Shri Jyotiraditya M. Scindia, Shri Kalyan Banerjee, Shrimati Kavitha Kalvakuntla, Shri Dharmendra Yadav, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)



**(Q. 1)**

*[Translation]*

**SHRI HANSRAJ GANGARAM AHIR:** Hon. Speaker Madam, I would like to ask the Hon. Minister about the approval given during the NDA regime to blend 5% ethanol in petrol from the year 2003. ... *(Interruptions)* The Hon. Minister has informed us in his reply that companies supplying ethanol are demanding to increase the blending of ethanol between 5% to 25%. ...*(Interruptions)* And they have the desire to supply such quantities....*(Interruptions)* But, the reply given by the Minister shows that instead of fulfilling the policy of blending 5% ethanol in petrol by the year 2013-14, ...*(Interruptions)* we could achieve the target of blending ethanol in petrol only up to 1.37% ..... *(Interruptions)* I want to say to the Hon. Minister that a huge quantum of petrol is imported in our country. ...*(Interruptions)* If we blend more ethanol into petrol... *(Interruptions)* Then our country could potentially save some resources. ...*(Interruptions)* To formulate a mandatory policy for blending ethanol in petrol ranging from 5% to 10%... *(Interruptions)* Can we apply it to companies,... *(Interruptions)* which will benefit the country?... *(Interruptions)*

**SHRI DHARMENDRA PRADHAN:** Madam Speaker, Hon. Member has raised an important issue before the country. ... *(Interruptions)* There is a demand from the sugar industry to increase the blending of ethanol in petrol from 5% to 25%. ... *(Interruptions)* However, they have past experience in this regard....*(Interruptions)* The quantity of ethanol supply has reached only up to 1.37% based on previous experience.... *(Interruptions)* There are some issues with it... *(Interruptions)* There are some issues related to marketing networking....*(Interruptions)* There is some dispute and some

irregularities...*(Interruptions)* in the method on which ethanol producing company is getting the price.....*(Interruptions)*. There are some discrepancies in it.... *(Interruptions)* After our Government came to power we have decided to take the cognizance of all these issues ... *(Interruptions)* In the interest of the farmer...*(Interruptions)* We have decided to implement farmer-friendly policies.... *(Interruptions)* In the coming days, to benefit farmers the most, we are going to implement a new method for determining ethanol prices so that we can procure more ethanol. ... *(Interruptions)*

**SHRI HANSRAJ GANGARAM AHIR:** Madam Speaker, I would like to inform the hon. Minister that the Government has constituted a committee of joint secretaries to determine the pricing of ethanol..... *(Interruptions)* The bench mark fixed by that Joint Committee for the auction of EBP is less. ...*(Interruptions)* Ethanol producing companies consider it flawed....*(Interruptions)* The way ethanol pricing is being determined, there is a demand for an increase. Currently, imported petrol is sold at more than ₹70 per liter, while ethanol is priced at ₹44 per liter. Whether the Government is likely to formulate a new policy to increase it and to encourage the production of ethanol? Is the Government considering to increase the price of ethanol?

**SHRI DHARMENDRA PRADHAN:** Hon. Speaker Madam, the hon. Member's concern is valid to some extent. To blending ethanol in this country. ... *(Interruptions)* The EBP scheme was initiated during the tenure of Hon. Atal Bihari Vajpayee in the year 2001. In the year 2003, it was implemented in nine states and four Union Territories.....*(Interruptions)* During that time, the Government enforced a fixed tax, and as experience was gained, two important decisions were made - five percent ethanol blending is mandatory and adopting the method of market-determined pricing linked with market price.... *(Interruptions)* Through you, I want to assure the House on behalf of the new Government that the interest of the farmers is of paramount importance.... *(Interruptions)* Today, petrol prices at the refinery gate are at 48 rupees. Under Modi Ji's

regime, the new Government can provide the prices of ethanol to farmers at market prices through oil companies. We are replying before you with responsibly.

*[English]*

**SHRI S.P.Y. REDDY:** Madam Speaker, thank you very much for giving me this opportunity. ... *(Interruptions)* I am the manufacturer of ethanol. Hence, I can speak with authority on this issue. ... *(Interruptions)* The price fixation of ethanol should be based on scientific factors like, (i) the cost of imported petrol per kilo calories; plus (ii) the value of anti-knocking agent that is replaced by ethanol; and (iii) being *swadeshi*, the value of energy security and the value of economic activity, and hence the taxes it will generate. ... *(Interruptions)*

Hence, the rate of ethanol should be determined by an independent expert agency keeping all the above factors. ... *(Interruptions)*

I am now asking the Minister whether the Minister is thinking on those lines or not. The fixing of the price of ethanol should be based on scientific methods. ... *(Interruptions)*

*[Translation]*

**SHRI DHARMENDRA PRADHAN:** Hon. Member has raised a question about the calorific value of petrol and ethanol. How many miles can a car go, there's a slight disparity between petrol and ethanol.... *(Interruptions)* The efficiency of ethanol is slightly low. But in the interest of the farmers of the country, in the interest of the majority population, the Government of that time has taken the right decision. The new Government will carry forward the decision taken by the then Government.... *(Interruptions)*

**DR. KIRIT SOMAIYA:** Hon. Speaker Madam, I would like to request the Minister that in the last ten years there have been only discussion about non-conventional fuel and energy. ... *(Interruptions)* Whether the Modi Government is likely to formulate any scheme by taking concrete steps and preparing action plan for its execution in this regard? Whether the Government has contemplated regarding it. ... *(Interruptions)*

**SHRI DHARMENDRA PRADHAN:** Hon. Madam Speaker, hon. Member has raised an important matter before the House. ... *(Interruptions)* In the last ten years, there have been only discussions, not any concrete legal reforms have taken place.... *(Interruptions)* As soon as this Government came to power, it took an in principle decision that the non-conventional energy sector should be promoted... *(Interruptions)* New energy sources will be discussed and market rates will be... *(Interruptions)* I would like to say once again, through you, to assure this House that the major bottleneck, the main issue, is of ensuring fair prices to farmers... *(Interruptions)* In this regard, when the new NDA Government, the Prime Minister took over the responsibility, he had assured in this very House that the first priority of his Government is in the interest of the poor of the country. ...*(Interruptions)* The hon. member has raised an important issue regarding rate disparity. To ensure that farmers receive higher prices, the benchmark price that will be set will be progressive and will be aligned closely with the price of petrol ... *(Interruptions)* I want to assure you this.

*[English]*

**SHRI KALIKESH NARAYAN SINGH DEO:** The Minister has talked about raising the issue of ethanol blending in relationship to the farmers getting the due emoluments. ... *(Interruptions)* However, if the farmer does not make ethanol, they will make alcohol out of molasses. ... *(Interruptions)* So, in any case, the farmer will get his due. ... *(Interruptions)* The Minister should not guise ethanol blending in the form of giving benefit to the farmers. In reality, ethanol blending is used to combat climate change and reduce carbon emission. ... *(Interruptions)* Therefore, how much carbon emission will be

lessened if the mandatory ethanol blending is increased from five per cent to 10 per cent, as suggested by the Minister? ... (*Interruptions*)

[*Translation*]

**SHRI DHARMENDRA PRADHAN:** Hon. Madam Speaker, the question of the Hon. Member is not associated with the original question. ... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I request all of you.

... (*Interruptions*)

**HON. SPEAKER:** Please, I urge upon all of you to understand this. I request all of you to note that today is the first day of the budget session. I have seen all your notices, but this is the Question Hour.

... (*Interruptions*)

**HON. SPEAKER:** Please do not interrupt in the Question Hour. After that, we will make every effort to discuss each and every notice or issue you have raised. But for now, please do not interrupt the Question Hour. The Question Hour will not be interrupted.

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** Q. No. 2. Shrimati Supriya Sule.

... *(Interruptions)*

**SHRIMATI SUPRIYA SULE:** Madam, it is the insensitivity of the Government which has shocked. ... *(Interruptions)* The NDA Government has given this country – unemployment and price rise. .... ... *(Interruptions)* Price rise is such a big issue. ... *(Interruptions)* Petrol is more of a discussion.... ... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** Supriya ji, you have to speak only question number. Don't you want to ask your question?

... *(Interruptions)*

*[English]*

**SHRIMATI SUPRIYA SULE:** Definitely I want to ask the question. ... *(Interruptions)*.

*[Translation]*

**HON. SPEAKER:** First of all, please mention the question number.

... *(Interruptions)*

*[English]*

**SHRIMATI SUPRIYA SULE:** The answer which the Government has given is completely unsatisfactory. ... *(Interruptions)* The answer is a bureaucratic answer with which we are not satisfied. ... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** Please mention the question number.

... *(Interruptions)*

*[English]*

**SHRIMATI SUPRIYA SULE:** Ethanol blending is far more important today. Is it not more important than the price rise? ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** You don't want to ask question?

... (*Interruptions*)

*[English]*

**SHRIMATI SUPRIYA SULE:** I want to ask about employment generation. Unemployment seems to be one of the biggest challenges in our country. ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Supriya ji, please wait for a minute. First of all, you should mention the question number as per procedure.

... (*Interruptions*)

*[English]*

**SHRIMATI SUPRIYA SULE:** 'Unemployment of our country', that is my question. ... (*Interruptions*)

**HON. SPEAKER:** So, say Q. No. 2.

**SHRIMATI SUPRIYA SULE:** Q. No. 2.

**(Q. 2)**

*[English]*

**SHRIMATI SUPRIYA SULE:** The answer that he has given is completely unsatisfactory.... *(Interruptions)* He has not given any solution and he has not answered my basic question, which is, how we are going to reduce unemployment or what intervention he is making to reduce the unemployment in this country. He has not given any answer to it. ... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** What is your question?

... *(Interruptions)*

*[English]*

**SHRIMATI SUPRIYA SULE:** My question is this. What is the Government doing for reducing unemployment?

*[Translation]*

**SHRI NARENDRA SINGH TOMAR:** Hon. Speaker Madam, the Government of India considers unemployment an important issue. ... *(Interruptions)* The whole country knows this. Our Hon. Prime Minister has expressed his commitment towards increasing employment opportunities. ... *(Interruptions)* In the future, the Government of the Bharatiya Janta Party is taking several measures to increase employment opportunities. This Government has only been in power for one month, ... *(Interruptions)* However, despite this, our Government under the leadership of Hon. Modi ji aims to promote agriculture-based industries., ... *(Interruptions)* It aims to promote tourism-based industries. ... *(Interruptions)* We want to focus on skill development. ... *(Interruptions)* We want to expand vocational training on large scale. ... *(Interruptions)* We want to establish 2,500 ITIs. ...*(Interruptions)* By promoting skill development, the Government



aims to create large number of employment opportunities...*(Interruptions)* It will be ensured in this country under the leadership of Modi ji, I can say this confidently. ...  
*(Interruptions)*

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos.3 to 20

Unstarred Question Nos.1 to 66

*[English]*

**HON. SPEAKER:** The House stands adjourned to meet again at 12 noon.

**11.22 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock*

*(Hon. Speaker in the Chair)*

**REFERENCES BY THE SPEAKER**

*[English]*

**(i) Successful launch of Polar Satellite Launch Vehicle C-23**

**HON. SPEAKER:** Hon. Members, as you are aware, on 30<sup>th</sup> June, 2014 our country successfully launched the Polar Satellite Launch Vehicle PSLV- C23 with five satellites and placed them in their intended orbits in textbook precision.

With this launch, our nation has yet again exhibited its prowess and immense potential in the domain of space endeavours. This accomplishment by our space scientists has done us proud.

The House conveys its felicitations to the Indian Space Research Organisation's dedicated team of scientists and technologists for making this mission a success and wishes them success in their future endeavours.

**(ii) Congratulations to Ms. Saina Nehwal, Shri Pankaj Advani and Shri Jitu Rai  
for their outstanding achievements**

HON. SPEAKER: Hon. Members, I am sure all of you will also join me in extending our felicitations to Ms. Saina Nehwal for winning Star Australian Super Series in Sydney on 29<sup>th</sup> June, 2014; Shri Pankaj Advani for becoming the first player in the world to win world titles in the long and short formats of both billiards and snooker by winning the IBSF World 6-Red Snooker Championship in Sharm El-Sheikh, Egypt on the same day; and to Shri Jitu Rai for achieving the world's number one ranking in air pistol event after winning three medals in the ISSF World Cups in Munich, Germany and Maribor, Slovenia.

The House congratulates Ms. Saina Nehwal, Shri Pankaj Advani and Shri Jitu Rai for their outstanding achievements which are a matter of national pride and will be a source of inspiration for our budding sportspersons.

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**12.03 hrs**

**PAPERS LAID ON THE TABLE**

*[English]*

**HON. SPEAKER:** Now, papers to be laid. Item no. 5 – Shri G.M. Siddeshwara.

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA):** I beg to lay on the Table:-

- (1) A copy of the Airports Authority of India (Annual Report and Annual Statement of Accounts) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 981(E) in Gazette of India dated 31<sup>st</sup> March, 2014 under Section 43 of the Airports Authority of India Act, 1994.

(Placed in Library, See No. LT 17/16/14)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2014-2015.

(Placed in Library, See No. LT 18/16/14)

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*[English]*

**CAPT. AMARINDER SINGH (AMRITSAR):** Madam, we, this morning, moved an Adjournment Motion under Rule 56, asking the Government to explain the failure in curbing the soaring prices of essential commodities particularly, pulses, vegetables, fruits, oils and other food items, causing upset in the common man's budget and helplessness of the poor. ... *(Interruptions)* This is what we wanted to discuss. Now, when the Rajya Sabha has suspended the Question Hour and allowed a discussion on price rise, why cannot we have a discussion in the Lok Sabha on this issue? ... *(Interruptions)*

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU):** Madam Speaker, on behalf of the Government, we are ready for discussion. You can initiate discussion now, let's discuss further. You should decide under which rule they should give notice. You should accept it. On that basis we are ready to discuss in detail on price rise under Rule 193. There is nothing to hide. Who is responsible, the whole country knows. So, initiate the discussion, there is no problem.

*[English]*

**SHRI MALLIKARJUN KHARGE (GULBARGA):** We have requested to take up the discussion under Rule 56 as an Adjournment Motion. If you allow our Adjournment Motion, we are ready to take up and discuss this issue.

*[Translation]*

**HON. SPEAKER:** there have been other notices for adjournment motions as well, I am not allowing any adjournment motion. I would like to say this much, as mentioned earlier, if the Government is ready to discuss price rise, you can give notice. Whenever you want, both of you decide together, the discussion can happen at any time.

...(Interruptions)

**HON. SPEAKER:** Please let me speak. This matter can be discussed separately. Discussion has not been denied, but it cannot be taken up under the Adjournment Motion. You can give notice for discussion on it under the Rule 193.

... (Interruptions)

**HON. SPEAKER:** Apart from this, discussion will be allowed under Rule 193 on other issues which will come in this way. Sougata Ray ji has also given notice of Adjournment Motion over increase in rail fare. In this regard I would like to respond by saying that this matter will not be taken up under the Adjournment Motion. You can discuss this under Rule 193. You can raise this issue during the discussion on the Railway Budget. We all associate ourselves with the concern, Rajesh Ranjan ji has also raised the matter about the deaths of children. This can also be discussed. I will gather information and at some point, I will allow discussion on it by allotting time. Now let us take up the Zero Hour.

... (Interruptions)

**SHRI JAYPRAKASH NARAYAN YADAV (BANKA):** I also have an important issue.

...(Interruptions)

**HON. SPEAKER:** Please give notice for discussion under Rule 193.

... (Interruptions)

**HON. SPEAKER:** They would like to raise the issue of price rise; you can also give a notice for discussion under Rule 193. Now we will take Zero Hour.

... (Interruptions)

**HON. SPEAKER:** It seems that you do not even want the Zero Hour.

*... (Interruptions)*

*[English]*

**HON. SPEAKER:** The House stands adjourned to meet again at Fourteen of the Clock.

**12.07 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Hon. Speaker *in the Chair*)

**ANDHRA PRADESH REORGANISATION (AMENDMENT) BILL, 2014 AND  
STATEMENT REGARDING ORDINANCE**

*[English]*

**HON. SPEAKER:** Items No. 6 and 7 – Shri Rajnath Singh.

**THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH):** Hon. Speaker, the Government is in the process of obtaining recommendation of the President under Article 3 for introduction of the Andhra Pradesh Reorganisation (Amendment) Bill, 2014. I would, therefore, request you not to take Items No. 6 and 7 relating to the Bill and the Explanatory Statement on the Ordinance which is required to be laid on the Table of the House at the time of introduction of the Bill.

... (*Interruptions*)

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**14.01 hrs**

*At this stage, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table.*

**14.01 ½ hrs.**

**MATTERS UNDER RULE 377 \***

*[Translation]*

**HON. SPEAKER:** All your proposals under Rule 377, used to be "laid" in the past, but we are now initiating a process to "read" them for new Members. It seems today that your colleagues do not want to let you read. So, hon. Members can lay matters under Rule 377 on the Table of the House within 10 minutes.

**(i) Need to include Bargi dam project in Jabalpur, Madhya Pradesh in the scheme of national projects**

**SHRI GANESH SINGH (SATNA):** The Bargi Dam is located in Jabalpur district of Madhya Pradesh. The right bank canal of the Bargi Dam is proposed to irrigate 2, 45,010 hectares of land in Jabalpur, Katni, Satna, and Rewa districts. This will benefit 81, 53,684 population of these districts. In March 2010, the state government, having met all the requirements has sent a proposal to the Union Government to include the above mentioned project in the national project category and provide financial assistance of Rs. 3797 crore.

The then Hon. Minister of Water Resources informed me in response to my letter on June 12, 2013, that in this context, a recommendation was made during the second meeting of the High-powered Steering Committee held on 17.02.2010, to include the Bargi Dam project in the National Project Scheme. After incorporating the comments from the Planning Commission and other Ministries, the revised EFC comments were received by this Ministry. Meanwhile, the Ministry of Finance had made certain observations in September, 2012, which primarily related to continuing the schemes of AIBP and National Projects in the 12th Plan. The state government had requested through its letter dated

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\* Treated as laid on the Table.

18.09.2012 to the Planning Commission to extend the completion date of the Bargi Dam project from March 2013 to March 2017, along with revised programs. The Planning Commission had also approved the above-mentioned extension. The EFC Memorandum has been revised and is under consideration of the Ministry.

I request the Minister of Water Resources to prioritize and expedite approval for this project.

**(ii) Need to revive Mahi Bajaj Project to solve irrigation and drinking water problems in Jalore and Sirohi districts of Rajasthan**

**SHRI DEVAJI M. PATEL (JALORE):** The ambitious plan to channel the water of the Mahi River to make it accessible for Jalore and Sirohi districts has been biting the dust on papers for 25 years. In such a situation, the hopes of the common people have started to shatter. In fact, work on Mahi project started in accordance with the agreement made between Rajasthan and Gujarat governments in the year 1966. After this, the Gujrat Government refused to provide water to the state citing its needs. Later, efforts were made to reach a consensus on this through a settlement committee. This was last discussed in the year 1988. Since then, the project has been lying just on papers. Under the project, tunnels were planned to be constructed from Banswara to provide water from the Mahi River to many villages in Jalore, Sirohi, and Barmer districts. The project aimed to start from the Mahi River near Timarua village in Dungarpur district, using Anas pick weir and channel for Mahi crossing, and extend up to Bisala village under Bagoda subdivision in Jalore district. The proposal aimed to irrigate approximately 5.94 lakh and 7.11 lakh acres of land through lift irrigation as part of the project. The Khosla Committee and the agreement between Rajasthan and Gujarat stipulate a water quantity of 40 TMC for the Mahi Bajaj Project. As per the executed contract, Rajasthan has obtained consent from the Gujarat state for usage and the allocated water usage for the Mahi Basin Master Plan has been entrusted to the National Water Development Agency, New Delhi, at the state government level. Due to low rainfall and declining groundwater levels, the entire Jalore and Sirohi districts have been declared as dark zones. The years-old proposed plan for the Mahi Dam needs to be implemented to provide a sustainable solution for declining groundwater levels and to make the district lush green again. Therefore, considering the drinking water issue in this region, the Mahi-Bajaj project, which has been on paper for the past 25 years, should be started as soon as possible.

**(iii) Need to start work on Ken-Betwa River Link Project**

**DR. VIRENDRA KUMAR (TIKAMGARH):** In my parliamentary constituency of Tikamgarh, Chhatarpur, the plan to interlink rivers under the Ken-Betwa river interlinking project was included in the first phase. The state government had also extended full cooperation in this regard. This project will benefit several districts in Madhya Pradesh and Uttar Pradesh. The districts of Bundelkhand, which have been lagging behind in the race for development, will head towards economic progress and irrigation facilities will expand through the implementation of this scheme.

Therefore, I request the Union Government to support the initiative to expedite the work of connecting the Ken and Betwa rivers under the river interlinking scheme.

**(iv) Need for revival package of Barauni Oil Refinery**

**DR. BHOLA SINGH (BEGUSARAI):** It has been 50 years since the establishment of Barauni refinery. The establishment of the oil refinery in Begusarai district was made possible owing to the generosity of previous generations, their unwavering patriotism towards the nation, the political initiative of the Bihari Kesari Dr. Shri Krishna Singh and after significant efforts made in this regard. Crude oil from Assam is supplied through a pipeline, and it undergoes refining at Barauni. However, despite its potential, the refinery did not materialize and remained dormant. The naphtha, produced by it would have been sufficient to meet the needs of for 35 petrochemical aromatic plants. Hundreds of medium-scale domestic industries would have started but nothing happened. Not only that, another refinery, a second oil refinery, was established in Assam during the tenure of Prime Minister Rajiv Gandhi. Barauni oil refinery got entangled into deep crisis. Far from showing any concern to ensure its revival in future, efforts were made to convert this factory into a warehouse which have failed due to resistance by the people. This factory is neither expanding nor utilizing its capacity to sustain itself. Currently a plan worth 80 thousand crore rupees for the expansion of all oil refineries in the country is being proposed, but Barauni is not included in it. Barauni's misfortune lies in the fact that though it falls under public sector but it was setup with the generous contribution of the farmers. It resonates with the spirit of the first Prime Minister of India, Pandit Nehru, and the first Chief Minister of Bihar, Shri Krishna Singh. I request the Ministry of Petroleum and Natural Gas of the Union Government to ensure justice for the Barauni Refinery and facilitate its expansion, so that its operations contribute to the heights of development.

**(v) Need to take measures for early completion of North Koel Reservoir and Dam Project in Palamu, Jharkhand**

**SHRI SUNIL KUMAR SINGH (CHATRA):** My parliamentary constituency Chatra is one of the most backward, impoverished, drought-affected, and famine-prone areas. The Paoki, Leslieganj, Latehar, Balumath, and Chandwa blocks of Palamu and Latehar districts are even more severely affected and impacted.

Under the North Koel Reservoir Scheme in Palamu division, the reservoir and dam are under construction in the division since the year 1972. At the time of approval of this scheme, in 1972, in response to a question in Parliament, it was told that 24MW hydroelectricity would be supplied from the Mandal Dam in Palamu and about 1,20,000 hectares of land would be irrigated by constructing reservoirs on the Auranga and Amanat rivers, which has not been completed till date.

I demand from the Ministry of Water Resources of the Government of India to approve and complete the construction of reservoirs and dams so that the people of Chatra's most backward blocks like Paoki, Manika, Leslieganj, Balumath, Latehar, Barwadih, and Manika etc. can get adequate water for drinking, irrigation, and for industries to free them from poverty, hunger, and unemployment.

**(vi) Need to promote animal husbandry in the country to generate employment**

**SHRIMATI JAYSHREEBEN PATEL (MEHSANA):** Whether it is an individual, a family, or a nation, it is necessary to continuously move forward on the path of progress. However, this is only possible when one chooses a path of progress considering their resources, capabilities, and needs. The unskilled working class of today's India represents a significant strength of the country. The resource is youth workforce and the need of the hour is to create more and more employment opportunities. Animal husbandry is the backbone of our Indian economy. It consistently provides employment opportunities to countless people of the unorganized sector of the country.

Animal husbandry business is suitable for the unskilled working class of the country. Therefore, I urge the Government to broadly promote the animal husbandry business sector to increase its share to the country's Gross Domestic Product. I also request the Government to establish veterinary hospitals in every district of the country and take steps for setting up universities dedicated to animal husbandry.



**(vii) Need to take immediate steps to improve the power situation in Uttar Pradesh**

**SHRI JAGDAMBIKA PAL (DOMARIYAGANJ):** There is lot of resentment among the people of country due to power cuts in various parts of India, particularly in Uttar Pradesh and the national capital territory of Delhi, in this scorching heat. At present, when people need more electricity to cope with the heat, the residents of Uttar Pradesh are getting only 4 to 5 hours of power supply. In Uttar Pradesh, there is a need for more than 14 thousand megawatts of electricity to ensure adequate power supply. On one hand, the Uttar Pradesh government is setting up new power units to meet the electric supply needs, while on the other hand, old power units are being shut down. This makes the efforts to address the power crisis in Uttar Pradesh seem insufficient.

Therefore, considering the seriousness of this issue, I demand from the Government of India to take effective remedial steps immediately.

**(viii) Need to take measures to make Bandi River and Nahda dam in Pali district of Rajasthan Pollution free**

**SHRI P.P. CHAUDHARY (PALI):** I would like to draw the attention of the Government to the serious issue in my Lok Sabha constituency, Pali, where the Badi River and Nehda Dam are continuously getting polluted. Currently, the situation is getting bad to worse. The groundwater has been polluted to the extent that it is no more fit for consumption and the animals and birds around water bodies are now rarely visible.

The steps taken and the instructions given by the state government, the hon. High Court, the State Human Rights Commission, the State Pollution Control Board, and the Central Green Tribunal etc. have proven insufficient in this regard. A continuous decline in the health of the people living here can be seen. The land of farmers in Pali district is becoming barren, and even if something grows on that land, its quality is very poor, making it unlikely to be sold at market rates. According to the report of the State Animal Husbandry Department, a decrease in the immunity and production capacity of the animals roaming here has been recorded. Although several measures have been considered to control pollution which is not sufficient.

Therefore, I request that the Union Government should send a team of experts to Pali district in Rajasthan and a comprehensive plan should be prepared to address this serious issue of Pali district.

**(ix) Need to provide sewer lines in Fatehpur Parliamentary Constituency, Uttar Pradesh**

**SADHVI NIRANJAN JYOTI (FATEHPUR):** My parliamentary constituency Fatehpur, Uttar Pradesh is an ancient and historical city. This city had been also the parliamentary constituency of the former Prime Minister late V.P. Singh. Basic amenities like sewer lines have not yet been provided to the people in this ancient and renowned area due to which the city residents are facing significant hardships. Due to the absence of sewer lines, waterlogging and heaps of garbage are there at many places in the city. Due to the filth, people's health is being affected, leading to serious diseases. Every year the situation becomes even worse during the rainy season. The proposal to lay sewer lines in the city of Fatehpur is pending with the concerned Ministry. Considering the development of the area and the health of the people, there is an immediate need to lay sewer lines.

Therefore, I humbly request the Union Government to issue necessary instructions to lay sewer lines to fulfill the basic needs of the people.

**(x) Need to permit plying of heavy vehicles on Mahatma Gandhi Setu, Patna and Rajendra Road Bridge in Mokama, Bihar**

**SHRIMATI RAMA DEVI (SHEOHAR):** Due to technical fault on the Mahatma Gandhi Setu, which connects North and South Bihar, the movement of vehicles having 10 wheels or more than that has been stopped since May 2014. Most of the activities of the general public are carried out through Mahatma Gandhi Setu, Patna and Rajendra Setu, Mokama. Transporting goods using small vehicles is costly. Due to the restriction on movement, the transportation of medicines, food grains, essential consumer goods, and other types of goods is being disrupted, leading to an increase in the prices of these items. The restriction on movement is severely affecting the general public, transporters, sellers of perishable items like vegetables and fruits, as well as the entrepreneurs and businesses of the state. This is having an adverse impact on the economic and industrial activities of the state.

The restriction on the movement of heavy vehicles on the aforementioned bridge in the state of Bihar is adversely affecting development activities. The Government is requested to allow the movement of vehicles with ten or more wheels on the Mahatma Gandhi Setu, Patna and the Rajendra Setu, Mokama.

**(xi) Need to provide safe drinking water, sanitation and toilet facilities to people living in coastal regions of the country particularly in Kerala**

*[English]*

**SHRI MULLAPPALLY RAMCHANDRAN(VADAKARA):** India has a long coastline of 7517 Kilometers covering nine states and three Union territories. Millions of people living along the coast depend upon the sea for their livelihood. India earns huge foreign exchange through marine products export. The living condition of these coastal people is deplorable. During monsoons, the poor fishermen cannot venture into sea due to turbulent weather and hence suffer financial hardships.

As I come from a coastal state, I know the condition of the fishermen living along the seashore. Kerala has 580 Kilometers of coastline and the people here suffer from want of safe drinking water. Water available along the seashore is saline and unfit for drinking resulting in all kinds of diseases. Sanitation and lack of toilet facilities is also a major problem in all the coastal states.

I appeal to the Government of India to evolve a strategy to address these issues on a war-footing.

**(xii) Need to make seed farm in Meichengam village of Tiruvannamalai district in Tamil Nadu functional and also provide land for setting up an agricultural college in the area**

**SHRIMATI R VANAROJA(TIRUVANNAMALAI):** In the year 1972 a Central State seed farm was started in Meichengam Village near Chengam of Tiruvannamalai district of Tamil Nadu in a land spread over 11500 acres which belonged to Department of Forests. High breed millet saplings, hybrid varieties of Sapotta and Guava saplings grown through horticultural techniques were distributed to farmers. Around 10000 labourers worked in this seed farm on daily wages. Due to inefficient administration, the number of labourers, who worked in seed farm came down to 2000 and ultimately it was closed in 2002 due to loss. Now more than 10000 labourers are unemployed. There were 110 tube wells in this seed farm which functioned well. It is a matter of great concern that the seed farm has been closed. Now the seed farm has been handed over to TAF CORN (Tamil Nadu Forest Plantation Corporation Limited) and Nilgiri saplings are planted. Even though there are 110 tube wells which seem to be a boon to the farmers of this region, the seed farm has not been

made functional. Growing of Nilgiri saplings is further a matter of worry. I strongly urge the Union Government to take over the land of around 11500 acres to start the seed farm with a view to provide standardized seeds to farmers. Moreover, this farm will become a source of employment for more than 10000 labourers. Further, as Tiruvannamalai district is known for agricultural activities, Union Government should come forward to grant a piece of land under its control for setting up an agricultural college for the benefit of the people.

I, therefore, urge upon the Union Government to make the seed farm in Melchengam Village of Tiruvannamalai functional so as to benefit farmers and to provide employment to thousands of labourers. I also urge that necessary land may be provided

by the Union government for setting up of an agricultural college in this area for the benefit of agricultural students.

**(xiii) Need to restore the quota of jute bag for packing foodgrains, fertilizers, sugar and cement.**

**PROF. SAUGATA ROY (DUM DUM):** The Jute Package Mandatory Order was introduced by the Central Government in 1987. It envisaged fixed quota for jute bag in packing food, fertilizers, sugar and cement. The UPA-II government diluted the jute packaging order and reduced the quota of jute bag in different industries. This had led to the crisis in the jute industry which employs two lakh people in West Bengal. Huge stocks are piling up in the mills and four jute mills were closed in West Bengal. The Central Government and the Ministry of Textiles must immediately restore the quota of jute bag as applicable earlier.

**(xiv) Need to control discharge of industrial effluents into Santara creek of river Mahanadi by the refinery of Indian Oil Corporation Limited at Paradip in Odisha**

**DR. KULAMANI SAMAL (JAGATSINGHPUR):** The Indian Oil Corporation Limited (IOCL) established its refinery at Paradip over 3344 acres of land along the Santra creek and Atharbanki creek of river Mahanadi. The inhabitants residing along these creeks mostly belong to Fishing and farming communities. They depend largely upon the water sources either to do pisciculture or cultivate their land. Over the past couple of months, it is learnt that the Refinery of Indian Oil Corporation Limited at Paradip is discharging the hazardous effluents into the nearby Santra creek. Consequently, a large number of dead fishes and aquatic species are seen drifting along the water bodies and creeks where the oil refinery project of Indian Oil Corporation Limited is established. In spite of many appeals of the people's representatives and local people of the area, the authority of IOCL is not taking any action to control the effluents being discharged into the water bodies. As a result, the fishing community depending upon the water sources is facing a lot of difficulties to manage their livelihood. The same is the case with the farmers also who are apprehensive that their agricultural field may lose its fertility thereby affecting the level of production. It is to mention that the Petroleum, Chemicals and Petrochemical Investment Regions (PCPIR) policy of 2007 is aimed at development of industrial clusters with an integrated and environment friendly manner in order to achieve synergies and sustainable development of the area. But IOCL as one of the most prestigious and capital-intensive project at Paradip has been violating the very approach of PCPIR policy of 2007. Hence, I would like to draw the attention of Minister of Petroleum and Natural Gas as well as Minister of Environment, Forest and Climate Change to look into the matter and initiate appropriate action to safeguard the interest of poor fishing and farming Communities of the area.



**(xv)Need to develop adequate tourist facilities in Aurangabad, Maharashtra to boost tourism in the region**

*[Translation]*

**SHRI CHANDRAKANT KHAIRE (AURANGABAD):** My parliamentary constituency, Aurangabad in Maharashtra, is known as the city of 52 gates, where ancient buildings and historical heritage sites narrate their unbroken history. In my parliamentary constituency, one can witness a unique blend of Hindu, Muslim, and Buddhist cultures. The Ajanta and Ellora caves are renowned worldwide. Jaiakbadi Dam, Bibi Ka Maqbara and Aurangzeb tomb are located in this district. Buddhist artwork and magnificent statues of Gautam Buddha in the caves are imparting messages of non-violence and peace. Devagiri Fort of Daulatabad and many famous temples of Hindus including Bhadra Maruti Temple, Lord Datta Temple of Dulibhanjan and one of the 12 Jyotirlingas are located in Aurangabad. Tourists from across the world visit these historical sites, but they have to face several challenges to reach here. Considering the importance of the historical heritage of Aurangabad, tourism should be promoted here. There are only one or two trains available for traveling to and from here. Aurangabad should be connected to many other cities by air services and tourism facilities should be improved. Tourism infrastructure here is inadequate.

There is a lot of potential for the development of tourism in India and particularly in Aurangabad district of Maharashtra and substantial foreign currency can be earned. Therefore, through this House, I request the Government to make optimum use of the tourism potential of my parliamentary constituency district Aurangabad, Maharashtra.

**(xvi) Need to construct a Road Over Bridge at level crossing near Palakkad  
Railway Junction in Kerala**

*[English]*

**SHRI M.B. RAJESH (PALAKKAD):** I once again wish to draw the attention of the Government to an extremely important issue concerning the people of my constituency. Nadakkavu Railway Gate, Lc.No. 160/T/Special class/533/8-10 which is very close to Palakkad railway junction is causing great difficulties and hardships to the people of that area. The gate is situated in Palakkad-Malappuzha road. Malappuzha is a major tourist destination in the State and thousands of vehicles pass through this road each day. Since the density of vehicular traffic is too high, frequent closure, of the gate causes problems and paralysing the daily life of people in that location. Not only that, in the last three years alone a dozen patients have died on the way as they could not get timely treatment due to closure of the gate. The last death occurred just a month ago. The continuing deaths of patients at the closed gate have led to strong public protests. Many students have missed their examinations, interviews etc., due to this frequent gate closure. The closures are too frequent because of the proximity of the gate to the major railway junction. In view of the seriousness of the situation, I urge upon the Government to take immediate steps to build an ROB without any further delay.

**(xvii) Need to prevent the felling of trees on the campus of National Defence Academy, Khadakwasla, Pune in Maharashtra**

**SHRIMATI SUPRIYA SULE (BARAMATI):** I would like to draw the attention of the Government towards the illegal cutting down of 1774 trees by the National Defence Academy (NDA), Khadakwasla, Pune for constructing boundary wall and peripheral road across 45 acres of its campus. In a shocking revelation it is found that the Forest Department had permitted the cutting of only 739 scheduled-trees and the Academy had no formal permission to cut the other 1,035 non-scheduled trees. The felling of trees is in full progress between *Uttamnagar* and *Kudje* village. Shockingly, several trees which did not seem to obstruct the construction of the boundary wall and peripheral road were also cut down. The illegal cutting down of trees on the NDA campus will not only impact the surrounding environment but also adversely affect the people at large. Therefore, in the first instance, trees should be uprooted and replanted elsewhere using high-tech machines rather than cutting them down. I would, therefore, strongly request the Minister of Environment, Forests and Climate Change to kindly look into the matter and do the needful urgently in the larger public interest.

**(xviii) Need to set up a railway division in Bhagalpur, Bihar**

*[Translation]*

**SHRI SHAILESH KUMAR (BHAGALPUR):** In view of the issues related to railway facilities and railway operations in my parliamentary constituency Bhagalpur, in the supplementary budget of the year 2009, the then Railway Minister had announced to make Bhagalpur a railway division, but till now no step has been taken by the railways towards establishing Bhagalpur as a railway division. So far no information has been conveyed in this regard to Eastern Railway by the Railways, which could clarify the position regarding the establishment of Bhagalpur as a Railway Division. Local railway passengers are facing severe disappointment due to lack of reserved seating facilities and railway operations.

Therefore, I urge the Government to direct the railway officials to expedite the work of upgrading Bhagalpur as a railway division as soon as possible, for which announcement has already been made, so that current issues faced by local railway passengers can be addressed and railway operations improved.

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**14.02 hrs**

*At this stage, Shri Rajesh Ranjan and some other hon. Members went back to their seats.*

*[Translation]*

**HON. SPEAKER:** Please listen to me for a minute. You want to raise the issue of inflation as I understand. In the morning, I have given my ruling on the Adjournment Motion. If you really want to discuss it, I have notices under Rule 193. If you want, I can initiate the discussion right now under Rule 193.

*... (Interruptions)*

**HON. SPEAKER:** It would be good if any Member speaks on the issue. I have asked Hon. Mallikarjun ji. Any one of you can speak.

*[English]*

**CAPT. AMARINDER SINGH (AMRITSAR):** Madam, we want our Adjournment Motion to be accepted.

*[Translation]*

**HON. SPEAKER:** What?

*[English]*

**CAPT. AMARINDER SINGH:** Madam, I am on my feet for this very purpose that I had submitted a notice under Rule 56 asking for an Adjournment Motion. I have asked for it. So, I want to

be able to speak on that. Why should we go to Rule 193? It is just a statement under Rule 193. We want an answer from the Government. We want voting by the House on an issue which is an important issue for the country. People are starving and food prices are rising to terrible levels. How do you think that the common man is going to survive? Is that discussion more important or is it more important to discuss about other things in the questions like, which we had earlier, Air India's overdraft etc.? These are not the things that we have .....

*[Translation]*

**HON. SPEAKER:** Please wait for one minute. The notice that you have given is for adjournment motion, I have not allowed it. You want to discuss on price rise and raise concerns of the poor. I agree with you on this, and therefore, you can initiate that discussion under Rule 193 here. Notices have come under Rule 193 on this, I can allow them. *[English]* If you do not want

...(Interruptions)

**SHRI DEEPENDER SINGH HOODA (ROHTAK):** Madam, we want a division. ...  
(*Interruptions*)

[*Translation*]

**HON. SPEAKER:** No, I am sorry. We are ready for discussion under rule 193. We are ready. I am allowing the discussion. Now the question of adjournment motion does not arise, then how can you discuss?

**SHRI JYOTIRADITYA MADHAVRAO SCINDIA (GUNA):** Madam, we want your protection. The matter is that it has been allowed in the Rajya Sabha. ... (*Interruptions*)

**HON. SPEAKER:** The question here is not about the Rajya Sabha; please understand that. You are a senior Member, what is happening in the other House cannot be discussed here. Let us talk about what is happening here. We are ready for the discussion. I am sorry, it means that you do not want to talk about issues concerning the poor. I am ready to allow the discussion under Rule 193.

... (*Interruptions*)

[*English*]

**THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU):** Hon. Speaker, the Opposition and other friends wanted to raise the issue of price rise, which is an important issue, through an Adjournment Motion. ... (*Interruptions*) Hon. Chair has given the ruling saying that Adjournment Motion is not allowed or it is disallowed. ... (*Interruptions*) Subsequently, some of the hon. Members have given notices under Rule 193 for discussing the issue of price rise. ... (*Interruptions*) If the Chair permits that discussion under Rule 193, as far as the Government is concerned my understanding of the Parliamentary functioning is that adjournment to discuss immediately and the Government is ready to discuss it

immediately, now itself. ... (*Interruptions*) It is for the Chair to decide under which rule it is to be done. ... (*Interruptions*)

**HON. SPEAKER:** It is already decided. I am sorry.

... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** I had two types of motions. I have given the decision on the adjournment motion. I have a notice under Rule 193. I am ready to accept those notices.

... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** When I have already given a ruling, you should try to understand it. When I have given my ruling on this issue,

... (*Interruptions*)

**HON. SPEAKER:** I have given the ruling.

... (*Interruptions*)

[*English*]

**HON. SPEAKER:** I am not saying, No. Please understand this.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I have received six notices of Short Duration Discussion under Rule 193.

... (*Interruptions*)

**14.06 hrs**

*At this stage, Shri Deepender Singh Hooda, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table.*

**HON. SPEAKER:** It is on the issue of price rise from Sarvashri P. Karunakaran; Jai Prakash Narayan Yadav; Shailesh Kumar; Bhartruhari Mahtab; Shankar Prasad Datta; and Bhagwant Mann.

... (*Interruptions*)

**14.07 hrs**

*At this stage, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.*

**HON. SPEAKER:** The notice tabled by Shri P. Karunakaran was received first in point of time. Therefore, I call Shri Karunakaran to initiate the discussion on price rise.

... (*Interruptions*)

**HON. SPEAKER:** I am giving time to discuss it.

... (*Interruptions*)

**14.08 hrs**

*At this stage, Shri M. I. Shanavas and some other hon. Members came and stood on the floor near the Table.*

**HON. SPEAKER:** Now, Shri Karunakaran. Is he present?

... (*Interruptions*)

**HON. SPEAKER:** No, this is not the way to do it.

... (*Interruptions*)



**HON. SPEAKER:** I am sorry.

... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** If you do not want discussion, that's okay.

... (*Interruptions*)

[*English*]

**HON. SPEAKER:** The House stands adjourned to meet tomorrow, 8 July 2014 at 11 am.

**14.09 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 8, 2014 / Ashadha 17, 1936 (Saka).*

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha  
(Sixteenth Edition)

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